

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

21. C.P. (IB)/3183(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Tci Express Ltd
 Vs
 Indotech Industrial Solutions Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ajay Panicker, Ld. Counsel for the Petitioner present. Mr. Amit, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Corporate Debtor is directed to file reply to the main company Petition by duly serving the copy to the other side.
3. Counsel for the Operational Creditor is directed to file compilation of judgments relied by him on the pre-deposit of CIRP cost.
4. List this matter on **19.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)